TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

OF INDI G OVERNMENT MINISTRY OF FL .NC DEPARTMENT OF REVENUE)

NEW DELHI, THE ..

NOTIFICATION

(F.No.398/ 8 -IT(B): In pursuance of sub-clause (iii) of Clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), and in supersession/in parplar moderica oran of Notification of the Government of India in the Department of Revenue No. (F.No.398/ 88 -II(B), dated the Central Government hereby authorises Shri

, being a gazetted officerof the Central Government to exercise the powers of a Tax Recovery Officer under the said Act.

This notification shall come into force with effect from 2. the date Shri charge as Tax Recovery Officer.

( B. E. GOVERNMENT OF UNDER SECRETARY TO THE

Government of India Press, Mayapuri, NEW IELHI.

The Manager,

Copy forwarded to:-

1. The Commissioner of Income Tax,

2. DI(RS&PR), Mayur Bhavan, New Delhi.

3. I.T.C.C. Section.

ALEXANIER ( 3.E. THE GOVERNMENT OF IN DIA .

UNDER SECRETARY TO